सम्बन्धित हों, वे उन पर अच्छी तरह से गौर करते हैं । यह भाषण हो चुका है । वह आदमी जो 12 लाख रुपये के सोने की चोरी के लिये जिम्मेदार है, उस पर उच्च न्यायालय राजस्थान ने फैसला दे दिया है । .....

अध्यक्ष महोदय : इस तरह से इसको नहीं उठाया जा सकता ।

डा० राम मनोहर लोहिया : फिर किस तरह से उठाया जाय । मैं कह चुका हूं कि यह भाषण हो चुका है ।

अध्यक्ष महोदय : इस तरह से नहीं उठाया जा सकता ।

डा० राम मनोहर लोहिया : इस मामले में उच्च न्यायालय का फैसला हो चुका है ।

अध्यक्ष महोदय : डाक्टर साहब, इस तरह से कैसे ले सकता हूं । जो चीज एजण्डे में न हो, उस को इस तरह से कैसे उठाने दे सकता हूं ।

डा० राम मनोहर लोहिया : मेरी मुसीबत है, किस तरह से उठाऊं । इस पर भाषण हो चुका है लेकिन फिर भी कोई कार्यवाही नहीं हो सकती । 10–15 दिन बीत जाते हैं, नतीजा यह होता है, कि मेरे जैसा आदमी फिर कुछ थक भी जाता है ।

Mr. Speaker: Mr. Madhu Limaye.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of order. If I understand aright, I think the only inference on this is that there was some error in the answer given by the Minister to a supplementary question on the Starred Question concerning the Das Commission's report. It is obvious, as otherwise you would not have allowed this to appear on the order paper. An error has been made, a mistake has been committed, by the Minister in answer to the supplementary question. I do not know why Dr. Lohia has chosen not to make that statement under Direction 115. But does it mean that the error which you have recognised after consulting both the Member and the Minister remains on the record? The Minister is not making any statement . . .

Mr. Speaker: If he wants to make a statement, he can.

Shri Hari Vishnu Kamath: But you called Mr. Limaye. It is there on the order paper that Shri Jai Sukh Lal Hathi is to make a statement in reply thereto.

Mr. Speaker: Yes.

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): On behalf of Shri Jai Sukh Lal Hathi, I beg to lay on the Table of the House a statement correcting the answer given in reply to a supplementary question arising out of Starred Question No. 634 answered in the Lok Sabha on 24th August, 1966. [*Placed in Library. See* No. LT-7026/66].

13.54 hrs.

PERSONAL EXPLANATION BY MEMBER UNDER RULE 357 *Re.* REFERENCE TO A SPEECH OF THE MINISTER OF PARLIAMENTARY AFFAIRS

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, संसद कार्य मंत्री ने 25 अगस्त को सदन में कहा कि बंगलौर में पांचवें सचेतक सम्मेलन में उनके द्वारा दिये गये भाषण में से मैंने जो उद्धरण दिया वह ठीक नहीं था, मैंने उस में से कुछ हिस्सा छोड़ दिया था । मंत्री महोदय ने यह भी कहा कि श्री मधु लिमये से उनको इससे अच्छे व्यवहार की उम्मीद थी ।

मंत्री महोदय का कहना एकदम दुरुस्त है कि जब किसी व्यक्ति को उद्धृत करना हो तो ठीक तरह करना चाहिये, तोड़ मरोड़ कर नहीं । मैं भी मानता हूं कि बौद्धिक ईमानदारी की यह न्यूनतम कसौटी है । जिनके पास तथ्यों की और दलीलों की कमी होती है वे लोग ही ऐसा काम करते हैं ।

[मधु लिमये]

इस लिये मैं यह स्पष्ट करना चाहता हूं कि 25 अगस्त को उनका मूल भाषण लायब्रेरी से प्राप्त करने की मैंने कोशिश की थी । परन्तु चूंकि यह मेज पर नहीं रखा गया था, लायब्रेरी से मिल नहीं सका । लेकिन मुझे याद था कि उस का उल्लेख विशषाधिकार कमेटी की चतुर्थ रपट में है और इस लिये वह रपट मैंने मंगवाई और उससे मैंने ये जुमले शबदशः उद्धृत किये । उसमें से कोई भी हिस्सा मैंने नहीं छोड़ा था । मुझे पता नहीं था कि प्रिविलेज कमेटी और उस के सदस्यों के बयानों में जो उद्धरण आते हैं वह पूरे नहीं होते हैं, अधूरे होते हैं, वरना मैं कभी उससे उद्धरण नहीं देता ।

इसलिये इस मामले में मेरा कोई कसूर नहीं है । फिर भी चूंकि संसद कार्य मंत्री के दिल में प्रिविलेज कमेटी की चौथी रपट से उद्धृत किये जुमलों के कारण दर्द पैदा हुआ है, मैं उसके लिये अफसोस प्रकट करता हूं ।

साथ ही साथ अध्यक्ष महोदय, मैं आप के मार्फत उनसे नियम 368 के मातहत मांग करता हूं कि चूंकि उन्होंने अपने बंगलौर के भाषण का एक हिस्सा पढ़ कर सुनाया है, वे अपना विचार परिप्लुत भाषण तथा सचेतक सम्मेलन के फैसले सदस्यों की जानकारी के लिये मेज पर रखने की मेहरबानी करें।

संसद कार्य तथा संचार मंत्री (श्री सत्य नारायण सिंह) : मैं और कुछ नहीं कहना चाहता हूं अपना भाषण सदन की मेज पर रखता हूं ।

I beg to lay on the Table a copy of the Presidential Address by me at the Fifth All-India Whips Conference, Bangalore, on the 4th January, 1966. [*Placed in Library. See* No. LT-7027/66].

13-57 hrs.

DETENTION OF MEMBERS

(Shri Dasaratha Deb and Shri Biren Dutta)

Mr. Speaker: I have to inform the House that I have received the following telegrams dated the 3rd September, 1966 from the Sub-divisional Magistrate, Saddar, Agartala :—

(1) "I have the honour to inform you that I have found it my duty in exercise of my power under Section 167, Code of Criminal Procedure, to direct that Shri Dasaratha Deb, Member, Lok Sabha, arrested by the Kotwali Police Station under sections 147/149/364 read with 120B of the Indian Penal Code be detained in Agartala Central Jail till the 12th September, 1966 as he is alleged to have taken active part in abetting the Commission of offence of conspiring and inciting the mob in a planned way to resort to violence to do away with the life of the Chief Minister, Tripura.".

(2) "I have the honour to inform you that I have found it my duty in exercise of my power under section 167, Code of Criminal Procedure, to direct that Shri Biren Dutta, Member, Lok Sabha, arrested by Kotwali Police Station under sections 147/149/364 read with 120B of Indian Penal Code be detained in Agartala Central Jail till 12th September, 1966, as he is alleged to have taken active part in abetting the commission of offence of conspiring and inciting the mob in a planned way to resort to violence to do away with the life of the Chief Minister, Tripura.".

Shrimati Renu Chakravartty (Barrackpore): That means that the charges under the DIR have been removed? I do not know what the correct position is.

Mr. Speaker: This is the information that I have got, and I could not add anything.

Shrimati Renu Chakravartty: These people were arrested under the DIR. Then, the question was raised in this House that when it was a question of manhandling, as was stated by the Home Ministry, it was a criminal offence, and as such criminal charges should have been framed. We want to